

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.199/GT/2017

Subject : Petition for determination of tariff of Kudgi Super Thermal Power Station, Stage-I (3 x 800 MW) for the period from anticipated date of commercial operation of Unit-I (25.7.2017) to 31.3.2019

Petitioner : NTPC Ltd.

Respondent : APEPDCL & ors

Date of hearing : **13.3.2019**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member

Parties present : Shri Nishant Gupta, NTPC
Shri Rohit Chhabra, NTPC
Shri Patanjali Dixit, NTPC
Shri Ajay Mehta, NTPC
Shri R.K.Singh, NTPC
Shri Vinod T., NTPC
Shri S.Vallinayagam, Advocate, TANGEDCO
Shri Arunav Patnaik, Advocate, Karnataka discoms

Record of Proceedings

During the hearing, the representative of the Petitioner submitted that pursuant to declaration of COD of Unit-I of the generating station on 15.9.2018, the Petitioner has filed the amended Petition. The learned counsel for the Respondent, Karnataka discoms prayed for grant of time to file its reply to the said amended petition.

2. The Commission accepted the prayer and adjourned the hearing. The Commission directed the Petitioner to file, on affidavit, the following additional information, with advance copy to the Respondents, on or before **10.4.2019**:

(a) *Furnish DPR, CPM analysis, PERT & Bar chart indicating the critical activities/milestones which were affected due to each reason of delay, along with the period of delay on each milestone with justification. Also, the parallel activities which were simultaneously affected thereby resulting in loss of number of days along with detailed reasons and justification as per the format attached at Annexure-1. Any other relevant information for proving that time overrun and consequent cost overrun, if any, was not attributable to the Petitioner.*

(b) *Clarification as regards consumption of LDO and furnish details in respect of HFO for computation of fuel components and the energy charges.*

(c) *Clarification as to whether coal samples for measuring 'as received' GCV of coal were taken from wagon*



3. The Respondents shall file their replies on or before **24.4.2019**, with advance copy to the Petitioner, who shall file its rejoinder, if any, on or before **1.5.2019**. Pleadings shall be completed by the parties prior to the next date of hearing.

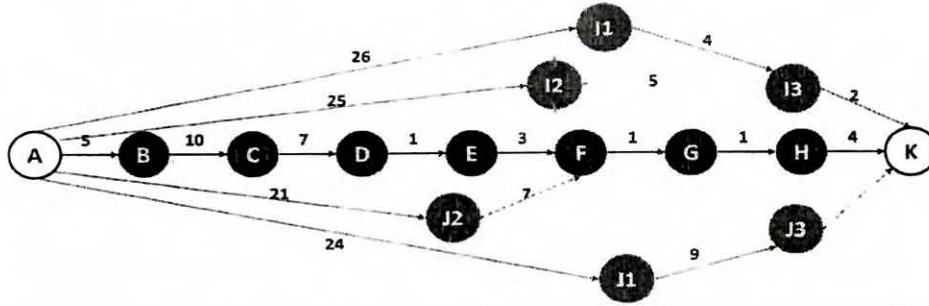
4. Matter shall be listed in due course for which separate notice shall be issued to the parties.

By order of the Commission

Sd/-
(B.Sreekumar)
Dy. Chief (Law)



Annexure-1: Sample CPM chart for Time Overrun



Process	Milestone	Schedule Completion Date	Actual Completion Date	Schedule Duration (Month)	Actual Duration (Month)	Delay (Days/ Month)	Reasons of delay with individual delay (Start and End date)
A	Investment Approval (Zero Date)						
B	Boiler Foundation						
C	Boiler Drum Lifting						
D	Boiler Hydro Test						
E	Turbine Box -Up						
F	Boiler Light- up						
G	Steam Blowing						
H	Synchronisation & Trial						
K	COD						
I1	MGR						
I2	Track hopper/Wagon Tripler						
I3	Coal Handling Plant						
J1	ESP						
J2	Chimney						
J3	Ash Handling System						
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Note: This is a sample format. Milestone may change from case to case basis.